GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE REGIONAL DIRECTOR, SOUTH EAST REGION,
HYDERABAD, 3rd FLOOR, CORPORATE BHAWAN, TATTI ANNARAM, GSI
BANDLAGUDA NAGOLE, HYDERABAD-500068.


Date: 13-02-2020

To

The Secretary to Government of India,
Ministry of Corporate Affairs,
New Delhi.

Kind attention:  Shri. Srikumar, Dy.Director,
e-gov cell, MCA

Sir,

Sub: Empanelment of Mediators under Rule 4 (1) of the Mediation
   and Conciliation Rules, 2016- Application invited- Reg.

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With reference to the above subject, in exercise of powers conferred
under Section 442 of the Companies Act, 2013 r/w Companies (Mediation
and Conciliation) Rules, 2016, the Regional Director, SER, Hyderabad
hereby inviting applications through notice attached herewith, for
empanelling eligible persons/professionals possessing the requisite
qualifications specified in Rule 4 of the Companies (Mediation and
Conciliation) Rules, 2016, who are interested in getting empanelled as
mediators or conciliators. Ministry may kindly place the said notice on the
Ministry’s website.

Yours faithfully,

(SHASHI RAJ DARA)
JOINT DIRECTOR,
SER, HYDERABAD.

Encl: As above